

11-36 (A) / 2016

REGD. AD/ SPEED POST

Dated: 26th April, 2016

To,

The First Appellate Authority under RTI Act, 2005,
Custom Excise Service Tax Appellate Tribunal,
West Block No.2, R.K. Puram, New Delhi-110066

Reference: (1). RTI Application dt. 8/03/2016. Copy annexed.

(2). Copy of letter dt. 11/03/2016 and 12/04/2016 &
Sent by Sh. V.P. Pandey, PIO, CESTAT. Copies of
letters annexed.

APPEAL U/S 19 OF RIGHT TO INFORMATION ACT, 2005

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| 1. | Name of the appellant | Poonam W/o. late Sh. Sudesh Kumar |
| 2. | Address; | R/o. 10/40, Trilok Puri, New Delhi-110091 |
| 3. | Particulars of CPIO for which appeal is filed | Sh. V.P. Pandey, Central Public Information Officer, Custom Excise Service Tax Appellate Tribunal, West Block No.2, R.K. Puram, New Delhi-110066 |
| 4. | Date of receipt of Order of CPIO for which appeal is filed | Not provided/deemed refusal |
| 5. | Last date of filing of appeal | 8/05/2016 |
| 6. | Reasons/cause of appeal | Information sought for not provided (deemed refused). Against RTI application 8/03/2016 enclosed as Annexure- A) |
| 7. | Particulars of information | As stated in the RTI Application dt. 8/03/2016 filed before the Central Public Information Officer (Copy of the application is enclosed as Annexure-A) and contents of the same are reproduced herein: ✓ 1. Kindly provide copies of complete termination proceedings and orders in respect of my husband's termination (Suresh Kumar, Safaiwala) as stated in order dt. |


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| | | <p>1/07/2005.</p> <p>✓ 2. Kindly provide the copies of complete service book record of my husband till date.</p> <p>✓ 3. Kindly provide the complete information regarding payment of salary and other benefit of my husband to my husband till date from his date of joining.</p> <p>✓ 4. Kindly provide the complete information about outstanding amount in respect of salary and other dues of my late husband which has been withhold and not issued to my husband till date? Kindly provide reason of the same.</p> <p>✓ 5. Kindly provide the status of my three representations dt. Undated, 9/04/2009 & 31/12/2012 respectively to give job to undersigned on compassionate ground.</p> |
| 8. | Prayer or relief sought; | Information asked for be provided immediately and appropriate penalty be imposed upon the concerned officer in the interest of justice. |
| 9. | Personal Hearing | That the appellant may be given personal hearing for better presentation of her case. |

I, Poonam W/o. late Sh. Sudesh Kumar do hereby declare that particulars furnished in the above appeal are true and correct to the best of my knowledge and belief.

New Delhi
Dated 26/04/2016


Poonam
W/o. Late Sh. Sudesh Kumar
R/o. 10/40, Trilok Puri, New Delhi-110091
(M). 8826507681

THE FIRST APPELLATE AUTHORITY, CESTAT, NEW DELHI.

DATE OF HEARING 19.04.2017

APPEAL NO.-----11-36(A)/2016 & 11-64(A)/2016

CPIO ID NO. -----11-31/2016-----

In the matter of

Smt. Poonam

Appellate

V/S

CPIO CESTAT, Delhi

Respondent

ORDER - 12/2017 & 13/2017

Smt Poonam along with Vipin Chawtala, brother appeared before me. It was explained to them all details sought for, have already been given and they acknowledged the same.

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19/4/17.